

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, THE

1st May, 76

NOTIFICATION
(INCOME-TAX)

No. 1311 (F.No.261/18/75-ITJ) In exercise of the powers conferred by Sub-Section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf and in supersession of all previous Notifications in this regard the Central Board of Direct Taxes hereby direct that the Appellate Assistant Commissioners of Income-tax of the Ranges specified in column 2 of the Schedule below shall perform their functions in respect of all persons and incomes assessed to income-tax or Super-tax in the Income-tax circles, Wards or Districts specified in the corresponding entry in column 3 thereof:-

S.No. (1)	Range (2)	SCHEDULE Income-tax Circle/Wards or Districts (3)
1.	Cuttack Range	(i) Wards B, C, D, E & F of I.T. Circle, Cuttack. (ii) Special Survey Circle, Cuttack. (iii) Central Circle, Cuttack.
2.	Berhampur Range	(i) Berhampur circle (ii) Puri Circle (iii) Bhubaneswar Circle (iv) Special Survey Circle, Bhubaneswar (v) Ward-A and Addl. Ward-A of I.T. Circle Cuttack. (vi) E.D. Circle, Cuttack.
3.	Sambalpur Range.	(i) Sambalpur circle (ii) Jharsuguda Circle. (iii) Rourkela Circle (iv) Balasore Circle (v) Baripada Circle (vi) Keonjhar Circle (vii) Dhenkanal Circle (viii) Bolangir Circle (ix) Bhawanipatna Circle (x) Jeypore circle.

Whereas an Income-tax circle, Ward or District or part thereof stands transferred by this Notification from one Range to another Range, appeals arising out of assessments made in that Income-tax Circle, Ward or District or part thereof

Ward, or District or part thereof is transferred/shall, from the date this Notification takes effect, be transferred to and dealt with by the Appellate Asst. Commissioner of the Range to whom the said Circle, Ward or District or part thereof is transferred.

This Notification shall take effect from 1st May, 1976.

Ed -
(P. MISRA)

Under Secretary, Central Board of Direct Taxes

EXPLANATORY NOTE:

This amendment has become necessary due to re-organisation of work amongst the Appellate Assistant Commissioners of Income-tax.

Copy forwarded to:-

1. The Manager, Government of India Press, New Delhi.
2. The Commissioner of Income-tax, Bhubaneswar (Orisa)
3. The Director of Inspection (Income-tax & Audit), New Delhi.
4. A.D.I. (P.S. & P) (Bulletin), New Delhi

I.T.C.C.

Misra
(P. MISRA)

Under Secretary, Central Board of Direct Taxes